

In the Central Administrative Tribunal
Principal Bench: New Delhi

OA No.563/89

Date of decision: 20.11.1992.

Shri C.P. Kapoor & Others

...Petitioners

Versus

Union of India through the
Secretary, Ministry of Food
and Agriculture, New Delhi
& another

...Respondents

Coram: -

The Hon'ble Mr. Justice V.S. Malimath, Chairman
The Hon'ble Mr. I.K. Rasgotra, Member (A)

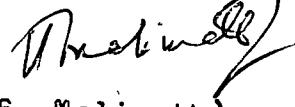
for the petitioners : None

for the respondents : None

Judgement(Oral)
(Hon'ble Mr. Justice V.S. Malimath, Chairman)

None appeared for either parties. We have perused the records of the case. The petitioners have challenged the order dated 9.3.1988 by which the disciplinary authority has made an order to the effect that the pay and allowances of the petitioners shall be restricted to the subsistence allowance paid during the period of suspension from 9.7.1986 to 22.12.1987. As this is not a case where it can be said that there was no justification for making the order of suspension, it is not possible to hold that the disciplinary authority was not justified in restricting the pay and allowances for the period of suspension. Hence this petition fails and is dismissed. No costs.


(I.K. Rasgotra)
Member (A)


(V.S. Malimath)
Chairman

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